

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

### NEW BOMBAY BENCH

O.A. No. 730/89

198

DATE OF DECISION 10.1.1990

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Shri Santosh Kumar Srivastava	Petitioner
Mr.S.Natarajan	Advocate for the Petitioner(s)
Versus	
General Manager, W.Rly, Churchg Bombay and Others.	a teRespondent s
Mr.N.K.Srinivasan	Advocate for the Respondent (a)

### **CORAM**

The Hon'ble Mr. M.B. Mujumdar, Member (3)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

- 1 Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?  $\mathcal{N}_{\mathcal{O}}$
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY 400 614

### DA .NO . 730/89

Shri Santosh Kumar Srivastava 44/1, Gandhi Nagar, Nagar, Near Meera Kuti Ratlam 457 001.

.. Applicant

V/S.

General Manager Western Railway Churchgate, Bombay 400 020.

AND OTHERS.

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... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar Hon'ble Member (A) Shri M.Y.Priolkar

#### Appearances:

Mr.S.Natarajan Advocate for the Applicant

Mr.N.K.Srinivasan Advocate for the Respondents

### DRAL JUDGMENT

Dated: 10.1.1990

(PER: M.B.Mujumdar, Member (J)

Mr. Natarajan, learned advocate for the applicant and Mr.N.K.Srinivasan, learned advocate for the respondents.

2. Mr. Natarajan requests for permission to withdraw the application with liberty to file a fresh application. We grant the request and dispose of the application with liberty to file a fresh application in respect of the same subject matter, with no order as to costs.

(M.Y.Priolkar)
Member (A)

(M.B.Mujumdar) Dember (J)